IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

CP (IB) No. 163/Chd/Hry/2023

IN THE MATTER OF:
Sandeep Gupta (Personal Guarantor of Gupta Exim (India) Pvt. Ltd.) ... **Petitioner**

Under Section: 94(1), IBC 2016

Order delivered on 02.04.2024

CORAM:
SHRI. L.N. GUPTA, HON'BLE MEMBER (T)
SHRI. HARNAM SINGH THAKUR, HON'BLE MEMBER (J)

PRESENT:
For the Petitioner-Personal Guarantor : Ms. Divya Sharma, Advocate.

For the RP : Mr. Vishav Bharti Gupta, Advocate.

For the creditors : None.

ORDER

The compliance affidavit has been filed vide Diary No.01785/3 dated 06.03.2024. The same is taken on record. None for the creditors. Objections to the report of the RP be filed within two weeks with a copy in advance to the counsel opposite failing which arguments will be heard on report itself. Response, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. List the matter on 09.05.2024.

Sd/-
(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

April 2, 2024
Mukta